

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:508

ANSWERED ON:11.05.2012

IDENTIFICATION OF TRIBALS

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the modalities presently being prescribed for scheduling of communities as Scheduled Tribes;
- (b) whether the Supreme Court has issued any guidelines to find out the procedure for identifying tribals;
- (c) if so, the details thereof;
- (d) the reaction of the Government thereto;
- (e) whether the Government is considering to remove the names of such tribes from the list of the Scheduled Tribes which do not fulfil the criteria laid down for the Scheduled Tribe category; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO)

(a) to (f) : A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 508(8th Position) for answer on 11-05-2012 asked by Shri Mansukh Bhai D. Vasava: Shri Yashbant N.S. Laguri:

(a) : The Government of India on 15-06-1999 has laid down the modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Castes and Scheduled Tribes. These were revised on 25.06.2002. According to these modalities, only those proposals, which have been recommended and justified by the concerned State Government, and agreed to by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST), are to be considered.

(b) :The Ministry of Tribal Affairs is not aware of any such decision of Hon'ble Supreme Court of India.

(c) &(d) : Do not arise.

(e) & (f): The modalities laid down by government of India as referred in answer to (a) above also apply for the purpose of removal of a tribe form the list of STs. Accordingly, any proposal for removal of a tribe from the list of STs may be considered by Government only when such a proposal is received from the State Government and agreed to by the RGI and the NCST.